

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.240/MP/2024 along with IA No.56/2024

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003.

Petitioner : Avada Energy Private Limited (AEPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **22.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Shryesth Ramesh Sharma, Advocate, AEPL
Shri Anant Singh Ubeja, Advocate, AEPL
Shri Kunal Veer Chopra, Advocate, AEPL
Shri Abhinav Kapoor, AEPL
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Shri Ranjeet Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* seeking direction to the Respondent, CTUIL, to split the connectivity of the Petitioner's Project (1000 MW) to avail the available margins of 350 MW in Bhadla II PS, 350 MW in Bhadla III PS, and remaining capacity of 300 MW in Bhadla IV PS on the basis of its priority as per its original connectivity application dated 7.12.2023. However, subsequent to the filing of the present case, in the 31st CMETS NR Meeting held on 27.6.2024, the available margin to the tune of 300 MW in Bhadla II PS has been allocated to another developer, namely, Green Infra Clean Wind Limited (GICWL). The learned counsel further submitted that since at the time of the previous listing of the matter on 4.7.2024, the minutes of the said meeting were still awaited, the Petitioner had sought permission to file an appropriate application after their issuance for challenging the allocation made during the said meeting, which was allowed by the Commission. Accordingly, the Petitioner has moved IA (Diary) Nos. 524/2024 and 525/2024 for seeking the necessary amendments to the Petition and an impleadment of GICWL as a Respondent, respectively. The learned counsel further prayed to allow the said IAs.

2. The learned counsel for the Respondent, CTUIL, submitted that CTUIL, as such, has no objection to the above IAs moved by the Petitioner seeking amendment and the impleadment of GICWL, which has now become necessary and proper party to the present proceedings. The learned counsel further submitted that while CTUIL has already filed its reply to the original Petition, CTUIL may also be permitted to file

its reply to the amended Petition. The learned counsel also pointed out that in the 31st CMETS meeting held on 27.6.2024, the Petitioner has been accepted to avail of the 300 MW connectivity at Bhadla III PS and confirmed to submit a reduction of connectivity quantum to 300 MW. Also, for the balance 700 MW, the Petitioner has made a fresh connectivity application, under the LoA route, vide application dated 26.7.2024 for the grant of connectivity at Bhadla III PS.

3. In response to the specific query of the Commission regarding the Petitioner having separately applied for the balance of 700 MW at Bhadla III PS, the learned counsel for the Petitioner sought liberty to seek necessary instructions on this aspect.

4. The learned counsel for Respondent No.3, UPPCL, sought liberty to file a reply in the matter.

5. Considering the submissions made by the learned counsels for the parties, the Commission ordered as under:

(a) IA (Diary) Nos. 524/2024 and 525/2024, having filed in terms of liberty granted by the Commission vide Record of Proceedings for the hearing dated 4.7.2024, stood allowed. The Petitioner to file a consolidated Petition, incorporating all the amendments and impleading GICWL, within a week.

(b) Issue notice to the Respondents. The Respondents to file their reply to the amended Petition within three weeks with a copy to the Petitioner, who may file its rejoinder(s) within three weeks thereafter.

6. The Petition will be listed for hearing on **22.10.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)